

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 411

IA/2364/ND/2024 in IB/3392/ND/2019

IN THE MATTER OF:

Arihant Traders	...	Applicant
Versus		
Giesecke and Devrient India Pvt Ltd	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rohit Rathi, Mr. Yashas RK
For the Respondent : Mr. Rahul Kumar, Mr. Nishant Kumar, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/2364/ND/2024

Mr. Rohit Rathi, Learned Counsel for the applicant and Mr. Rahul Kumar, Learned Counsel for the respondent are present. Learned Counsel for the respondent has submitted that he does not wish to file reply to this IA/2364/ND/2024 and want to argue orally. Let this matter be posted to 08.08.2024 for arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)